

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 457**

**TO BE ANSWERED ON THE 05<sup>TH</sup> FEBRUARY, 2019/, MAGHA 16, 1940 (SAKA)**

**SETTING UP OF CFSL**

**457. SHRI K. PARASURAMAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has decided to set up Central Forensic Science Laboratory (CFSL) in all the States to reduce the pendency of the Sexual Assault cases, as per the Supreme Court Order;**

**(b) if so, the names of the cities in the States in which CFSL, are proposed to be set up, names of Divisions to be established in the new Laboratories and the time limit fixed to set up the same;**

**(c) if not, the reasons therefor;**

**(d) whether the Government has taken steps to divert pending cases from all the State Forensic Science Laboratory to the CFSL as well as pending cases from one CFSL to another CFSL to reduce the pendency; and**

**(e) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) No, Madam.**

**(b) Does not arise in view of reply to part (a).**

**(c) Government has approved construction of own buildings for 3 Central Forensic Science Laboratories (CFSLs) at Bhopal, Guwahati and Pune. Besides a new building has also been approved for CFSL, Kolkata. Government has also approved a State-of-art DNA analysis laboratory in CFSL, Chandigarh under Nirbhaya Fund scheme.**

**(d) and (e) No, Madam. However, the six of the CFSLs have been assigned jurisdiction to receive cases from States directly and the same are disposed by these CFSLs. In some cases, the CFSLs assist each other to dispose of the cases.**